

Departments/Organisations/ Institutions under Department of Personnel and Training (DoPT)' pertaining to the Ministry of Personnel, Public Grievances and Pensions.

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the Third Report of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA): Sir, with your permission, I lay a statement regarding Status of implementation of the recommendations contained in the Third Report of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Steel.

PANEL OF VICE-CHAIRPERSONS

MR. CHAIRMAN: Hon. Members, in addition to the existing Members on the panel of Vice-Chairpersons, I have nominated Shri Birendra Prasad Baishya and Shri M. Mohamed Abdulla to the panel of Vice-Chairpersons.

REGARDING NOTICES RECEIVED UNDER RULE 267 AND POINT OF ORDER

MR. CHAIRMAN: Hon. Members, 12 notices have been received under Rule 267. Prof. Ram Gopal Yadav, Shri Javed Ali Khan have demanded discussion over the alleged threat and attempt to attack on the residence of former Union Minister and a sitting Member of the Rajya Sabha at Agra by some anti-social elements. The notices of Smt. Sagarika Ghose, Shri Saket Gokhale, Shri Mohammed Nadimul Haque, Ms. Dola Sen, Ms. Sushmita Dev have demanded discussion over the alleged lapse of the Election Commission in issuance of multiple duplicate Electors Photo Identity Cards across the States. The notices of Shri A.A. Rahim, Dr. John Brittas, Shri P.P. Suneer and Shri Santosh Kumar P have demanded discussion over the alleged threat to

freedom of expression by deliberate and malicious attack on the movie, L2 Empuraan...

DR. JOHN BRITTAS (Kerala): Sir, it is Empuraan.

MR. CHAIRMAN: Yes. What he says will go on record. He knows it. Thank you. The notice of Shri P. Wilson demand discussion over the alleged non-disbursement of pending wages under MGNREGA by the Union Government..., ...*(Interruptions)*... Nothing will go on record. Please. I have spoken on a number of occasions, let us exemplify our conduct worth emulation by all. Hon. Members, some of the issues have been deliberated. Some of the issues are being reiterated in respect of which directive of the Chair has emanated. Taking an overall view, all these notices do not merit acceptance. I will be open to the hon. Members, to take recourse to other mechanisms, with an assurance, they will be accommodated. ...*(Interruptions)*...

MS. DOLA SEN (West Bengal): Sir, I am on a point of order. ...*(Interruptions)*...

DR. JOHN BRITTAS: Sir, I have a point to make. ...*(Interruptions)*...

MR. CHAIRMAN: One minute. There is a point of order by Ms. Dola Sen.

MS. DOLA SEN: Sir, I have point of order under rule...

MR. CHAIRMAN: I am amazed that you are raising a point of order by taking recourse to your electronic equipment as you if you are already prepared for it. Go ahead.

MS. DOLA SEN: Thank you, Sir, for appreciation. I have a point of order under Rule 267. For discussion on duplicate EPIC, four of us, on behalf of All India Trinamool Congress, had given notices under Rule 267 on last Friday. You had said that you would give your ruling. But, no ruling was given. Sir, notices under Rule 267 were not called out on Friday. So, I am humbly requesting your ruling of Friday. Thank you.

MR. CHAIRMAN: In any case, Members often use this as a parliamentary practice to invite the attention of the Chair. The ruling will come. And, ruling will come also on this. Now, Matters to be raised with permission of Chair... ...*(Interruptions)*...

सुश्री दोला सेन : *

MR. CHAIRMAN: Please take your seat. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... Take your seat. ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*...

SHRI DEREK O'BRIEN (West Bengal): Sir, we are walking out in protest.

(At this stage, some hon. Members left the Chamber)

MR. CHAIRMAN: Sanjay Rautji, I will make it participatory. Please take your seat. ...*(Interruptions)*... Take your seat. Let me first dispose of this. ...*(Interruptions)*... One minute. Let me deal with the issue. ...*(Interruptions)*... Hon. Members, this kind of tactics is not in consonance with healthy parliamentary practice - premeditated, deliberated, raising it on multiple occasions; the Chair having decided on the same issue, look at the level of casual attitude! I invited the attention of the House that one of the Members, Shrimati Sagarika Ghose, wanted proceedings to be suspended for an earlier date. That was the attitude. On 25th or 26th March, she wanted proceedings of 20th of March to be suspended; and this was at two places. Now, if that is the attention you are paying to parliamentary work, and that is how you wish to seek traction of a narrative, I am sure, there will not be many people to favour it. I strongly urge the Members, you are very intellectual, all of you, please let us not take it to that ridiculous level -- same day, same thing. ...*(Interruptions)*... A view has been taken by me thoughtfully, in accordance with rules, and every time faced with the same situation. I had to say that even Artificial Intelligence does not help me to suspend that meeting which has already taken place. And, a point of order was raised by Ms. Dola Sen about Friday; I said, I will come with my ruling, and I have just taken the seat. Now just imagine, if I have to act with the earliest of speed, it could be during the course of the day. I urge all of you; you have your political stance. ...*(Interruptions)*... You are well within your rights. But let us take recourse only to rules. ...*(Interruptions)*... One minute. I will not open the discussion, sorry. ...*(Interruptions)*... Prof. Ram Gopal Yadav and all others, please take your seats. Yes, Prof. Ram Gopal Yadav.

* Not recorded.

प्रो. राम गोपाल यादव (उत्तर प्रदेश): सभापति महोदय, मैंने फ्राईडे को आज के लिए नोटिस दिया था। उसके बाद भी कुछ घटनाएं हुईं। कल ही अलीगढ़ से एक व्यक्ति ने यह कहा, यह सब सोशल मीडिया पर है, अखबारों में हैं, अगर रामजी लाल सुमन की कोई हत्या कर दे, तो मैं उसको 25 लाख रुपये दूंगा और मुझे मिल जाएं, तो मैं ही उड़ा दूंगा। ये घटनाएं रोज़ाना हो रही हैं, इसलिए मैंने कहा है कि मैं सुरक्षा के संबंध में बात करना चाहता हूँ। ...**(व्यवधान)**... किसी एमपी की जान को खतरा हो, तो आप उसको सीरियसली नहीं लेंगे! ...**(व्यवधान)**...

MR. CHAIRMAN: One minute. Hon. Members, ... *...(Interruptions)...*

प्रो. राम गोपाल यादव: लीडर ऑफ दि हाउस और पार्लियामेंट्री अफेयर मिनिस्टर जब चाहे, तब बोल सकते हैं, उस पर किसी को कोई एतराज नहीं, लेकिन अन्य लोगों ने भी जो चाहा, वह कहा। ...**(व्यवधान)**...

MR. CHAIRMAN: Please, ... *...(Interruptions)...* Now, nothing is going on record. ...*...(Interruptions)...* Either side, nothing is going on record. ...*...(Interruptions)...* You have had your say. Thank you. Leader of the Opposition, please. ...*...(Interruptions)...* Please, yield for the leader of the Opposition.

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): माननीय सभापति जी, माननीय सदस्य ने नोटिस दिया है और आपने परमिशन दी है। वे सीनियर मोस्ट लीडर हैं और कभी भी बीच में उठकर रूल्स के विरुद्ध ऐसे नहीं बोलते हैं। जब ऐसे माननीय सदस्य एक माननीय सदस्य की सिक्युरिटी के बारे में बात करना चाहते हैं, उनकी जिंदगी, जो इतनी तबाह की गई है, उस बात को आपके और सदन के नोटिस में लाना चाहते हैं, तब इनको क्यों दुख हो रहा है? उन्हें बोलने दीजिए।

श्री सभापति: उनसे पूछ लेंगे। ...**(व्यवधान)**... Now, Shri Sandosh Kumar P. ...*...(Interruptions)...*

SHRI SANDOSH KUMAR P.: Sir, * ...*...(Interruptions)...*

MR. CHAIRMAN: No, nothing will go on record; absolutely 'no'. ...*...(Interruptions)...* I will not withstand, I am so sorry. Please take your seat. ...*...(Interruptions)...* Now, Shri Mallikarjun Kharge — Concern over delay in conducting decennial Census. ...*...(Interruptions)...*

DR. JOHN BRITTAS: Sir, we are forced to leave the Chamber.

* Not recorded.

(At this stage, hon. Members left the Chamber)

MR. CHAIRMAN: Now, Shri Mallikarjun Kharge.

MATTERS RAISED WITH PERMISSION

Concern over delay in conducting the decennial census

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सभापति जी, हमारे देश में हर दस साल में होने वाली जनगणना 1881 में शुरू की गई थी। तमाम आपातकालीन हालात, युद्ध और दूसरे संकट आए, लेकिन यह काम जारी रहा। 1931 की जनगणना 26 फरवरी, 1931 में शुरू होकर साल भर चली थी। ...**(व्यवधान)**... उसी दौरान जातिगत जनगणना भी हुई थी। इस जनगणना से पहले महात्मा गाँधी जी ने कहा था कि जैसे अपने शरीर की पड़ताल के लिए हमें पीरियोडिकली मेडिकल एग्जामिनेशन कराना पड़ता है, उसी तरह जनगणना किसी राष्ट्र का सबसे महत्वपूर्ण परीक्षण होती है। महोदय, जनगणना बहुत महत्व का काम होता है और इस काम में काफी बड़ी तादाद में लोग लगते हैं। उन्हें पॉप्युलेशन के आंकड़े, employment, family structures, socio-economic conditions और अन्य कई key parameters की पड़ताल करनी होती है।

महोदय, दूसरे विश्व युद्ध के दौरान और 1971-72 में भारत-पाक युद्ध के बावजूद भी जनगणना हुई थी, लेकिन बहुत दुख की बात है कि इतिहास में पहली बार सरकार ने रिकॉर्ड देरी की है। महोदय, आप चाहें तो जनगणना के साथ जातिगत जनगणना भी संभव है, क्योंकि आप एससी/एसटी वर्ग के डेटा कलेक्ट करते हैं, इसलिए साथ ही अन्य जातियों के डेटा भी कलेक्ट कर सकते हैं, लेकिन जातिगत जनगणना और जनगणना, इन दोनों बिंदुओं पर यह सरकार मौन है। दुनिया के 81 परसेंट देशों ने इस बीच, कोरोना महामारी के बावजूद भी जनगणना का काम सक्सेसफुली पूरा कर लिया है, लेकिन भारत में जनगणना कब होगी, इसके बारे में साफ तौर पर कुछ नहीं कहा जा रहा है।

महोदय, इस साल बजट में केवल 575 करोड़ रुपये का आवंटन किया गया है। इससे लगता है कि सरकार जनगणना कराने से बचना चाहती है। जनगणना में देरी होने के दूरगामी परिणाम निकलते हैं। तमाम बुनियादी आंकड़ों की गैर मौजूदगी में यह तुगलकी नीति बनती जाती है। Consumer Survey, National Family Health Survey, Periodic Labour Force Survey, National Food Security Act, National Social Assistance Programme सहित कई महत्वपूर्ण सर्वेक्षण और कल्याणकारी कार्यक्रम जनगणना के आंकड़ों पर निर्भर करते हैं। लंबी देरी के कारण लाखों नागरिक सरकारी कल्याणकारी योजनाओं की पहुंच से बाहर हो चुके हैं। नीति निर्माताओं के पास आम फैसला लेने के लिए भरोसेमंद डेटा उपलब्ध नहीं है। महोदय, लेटेस्ट और सटीक जानकारी के बिना आप कोई नया काम ठीक से नहीं कर सकते हैं, इसीलिए मैं सरकार से यह